

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

SERVICE TAX APPEAL NO. 51601 OF 2017

[Arising out of the Order-in-Original No. DLI-SVTAX-003-COM-97-16-17 dated
20/6/2017 passed by Commissioner of Service Tax, Delhi III
Commissionerate, New Delhi – 110 066]

M/s Schenker (India) Pvt. Ltd.

...Appellant

217, 2nd Floor, Vardhaman Crown Mall,
Plot No.2, LSC Sector 19, Dwarka,
New Delhi – 110 075.

Versus

Commissioner of Service Tax

...Respondent

Delhi III Commissionerate,

Engineers India Ltd., Annexe Building,
5th Floor, Bhikaji Cama Place,
R K Puram,
New Delhi – 110 066.

APPEARANCE:

Shri A K Batra assisted by Ms. Sakshi Khanna, Chartered
Accountants for the appellant.

Shri S K Meena, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 13.10.2023

DATE OF DECISION: 10.04.2024

P.V. SUBBA RAO

The appeal is allowed. For order see order of date in
Service Tax Appeal No. 52124 of 2016.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**